

**HIGH COURT OF MADHYA PRADESH,**  
**JABALPUR**

**NOTIFICATION**

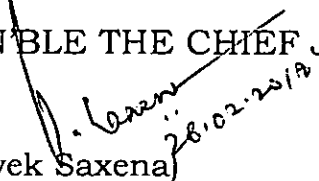
No. B/1187

Jabalpur, dated 26.02.2018

In compliance of the directions of Hon'ble the Supreme Court of India, given in Writ Petition (Civil) No. 699/2016 on 14.12.2017, Ashwani Kumar Upadhyay vs. Union of India & Anr., the Court of XXI ASJ, Bhopal is hereby designated as Special Court under scheme for setting up of Special Courts exclusively to deal with criminal cases involving political persons for trial of cases, registered against the elected MPs and MLAs in the State of Madhya Pradesh.

The Headquarter of the Court shall be at Bhopal.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

  
(Vivek Saxena)  
O.S.D. (D.E.)

Endorsement No. B/1188

Jabalpur, dated 26.02.2018.

Copy forwarded to;

1. The Deputy Controller, Government Printing Press, Arera Hills, Habibganj, Bhopal for Publication in the next issue of the M.P. Gazette,
2. The Secretary to the Government of India, Department of Justice, Ministry of Law & Justice for information in connection with D.O. letter of Dr Alok Shrivastava, I.A.S. No. 11017/8/2017-Jus-II, dated the 23<sup>rd</sup> February, 2018 and necessary action,
3. The Principal Secretary, Government of M.P. Department of Law and Legislative Affairs, Bhopal for information in connection with your letter dated 23.02.2018 and necessary action with request that the

Court of XXI ASJ, Bhopal be notified as Special Court under all the enactments, where such notification is necessary,

4. The Registrar cum P.P.S. to Hon'ble the Chief Justice, High Court of M. P., Jabalpur for kind information of Hon'ble the Chief Justice,
5. The Registrar General, High Court of M.P., Jabalpur for kind information of the Registrar General,
6. The Principal Registrar; High Court of M.P. Bench at Gwalior and Indore for information,
7. The District and Sessions Judges, all in the State for information and necessary action. The District and Sessions Judge, Bhopal is also requested to serve this notification on the concerned Court also.
8. The Principal Registrar, High Court of M.P., Benches at Gwalior and Indore,
9. The Principal Registrar (Vigilance) and District Judge (Inspection) High Court of Madhya Pradesh, Jabalpur for information,
10. The Deputy Registrar, Confidential for information and taking necessary action immediately in connection with posting of Judge in the Court of XXI ASJ, Bhopal,
11. The Section Officer, Checker Section, High Court of M.P., Jabalpur for information and
12. The Registrar (IT), High Court of M.P. for an appropriate action in connection with uploading the same on the website.

*Vivek Saxena*  
26.02.22/12  
(Vivek Saxena)  
O.S.D. (D.E.)